

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**

**Item No.-304**  
IB - 254/ND/2020

**IN THE MATTER OF:**

Prestige wines & spirit pvt ltd

**Vs**

Shalini securities private limited

...Applicant

...Respondent

**SECTION**

U/s 9 of IBC Code,2016

Order delivered on 14.02.2020

**CORAM:**

**SHRI ABNI RANJAN KUMAR SINHA**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI K.K. VOHRA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Adv. M Arora  
For the Respondent : Mr. Puneet

**ORDER**

Ld. Counsel for petitioner has put in appearance and submitted that the matter has been settled between the parties. In view of settlement, petitioner seeks time to file withdrawal application. Let the same be filed. List the case on **06.03.2020.**

sd/-

(K.K. VOHRA)  
MEMBER (T)

sd/-

(ABNI RANJAN KUMAR SINHA)  
MEMBER (J)

(Khushboo)